

NO.DLSA/CBA/LA/2014-
OFFICE OF THE CHAIRMAN(DISTRICT AND SESSIONS JUDGE) DISTRICT LEGAL
SERVICES AUTHORITY, CHAMBA DISTRICT CHAMBA-H.P

Dated Chamba the 8th September, 2014.

“OFFICE ORDER”

Pursuant to the letter No. 86-LSA/FCLS/NALSA/2010-3203, dated 5-9-2014, of the Member Secretary, HP State Legal Services Authority, Shimla, the following Panel of Retainer Lawyers and Para legal Volunteers, to man the Front Office of DLSA/SDLSC at Dalhousie, under the National Legal services Authority, (Free and Competent Legal Services) Regulation, 2010, have been approved, by the Member Secretary, HP State Legal Services Authority, Shimla. The panel of lawyers designated as Retainers shall devote their time exclusively for legal aid work and shall be always available to deal with legal aid cases and to man the front office or consultation office in the respective DLSA/SDLSC.

Approved Panel of Retainer Lawyers and para legal Volunteer to man the Front Office of District Legal Services Authority Chamba.

Sr. No	Retainer lawyer	Para Legal Volunteers
1.	Sh Ripushaman Singh Advocate Mobile No ; -98162-20307	Sh Vinod Kumar S/O Sh Hakam ,R/O Village Kuthed, P.O. Sarol, Tehsil and District Chamba -HP Mobile No. 98175-59551

2. Approved Panel of Retainer Lawyers and para legal Volunteer to man the Front Office of Sub Divisional Legal Services Committee, Dalhousie,

1.	Vijay Kumari Advocate Mobile No. 98821-74715	Sh Vikram Singh S/O sh Jagdish Chamba , Village Luharka, Tehsil Bhatiyat District Chamba-H.P
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The honorarium payable to retainer Lawyer shall be Rupees, 5000/- per month in the case of District Services Authority and Rupees 3000/- per month in the case of Sub Divisional Legal Services Committees and the para Legal Volunteers shall be entitled to Rupees 250/- per working day and the entire record of the same will be maintained by the DLSA/SDLSC. The tenure of the retainer lawyers shall be one year with effect from 4-9-2014. The other terms and conditions shall be followed as per the national Legal Services Authority (Free and Competent Legal Services) Regulations, 2010.



Chairman
(District and Sessions Judge)
District Legal Services Authority,
Chamba, District Chamba-H.P

Endst. No DLSA/CBA/LA/2014- 9946 Dated 8-9-2014

Copy forwarded for information and necessary action to:-

1. The Member Secretary, HP State Legal Services Authority, Block No 22 SDA Complex, Kasumpti, Shimla. 171009. W.r.t letter referred to above.
2. The Additional District and Sessions Judge, Chamba.
3. The Chairman, Sub Divisional Legal Services Committee (Civil Judge Sr. Div- Cum- CJM) Chamba-HP
4. The Secretary of DLSA (Civil Judge Jr. Div- Cum- JMIC) Chamba-H.P.
5. The Chairman, Sub Divisional Legal Services Committee, Dalhousie, District Chamba-H.P
6. The President Bar Association Chamba /Dalhousie.
7. The System Officer of this office :- with the request to up load the same on the website this Division.
8. Above named Retainer Lawyers and Para Legal Volunteers (by names) .
9. Notice board of this Court.



Chairman
(District and Sessions Judge)
District Legal Services Authority,
Chamba, District Chamba-H.P